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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY

NOTIFICATION No. 20 / 2002-07
NEW DELHI: the 13th December , 2002,

In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.1 of the Export and Import Policy, 2002-07, the Central Government hereby amends/corrects the Export and Import Policy, 2002-07 as under:

1) It has been decided to permit the grant of status for attaining the export performance level even in the current licencing year provided the export proceeds have been realized . Para 3.7.2 is therefore amended as under:

3.7.2 The applicant is required to achieve the prescribed export performance level:

Category	Average FOB/ FOR value during the preceding three licencing years (in Rupees)	FOB/ FOR during the current licencing year (in Rupees)
Export House	15 crore	45 crore
Trading House	100 crore	300 crore
Star Trading House	500 crore	1500 crore
Super Star Trading House	2000 crore	6000 crore

Note: 1. Units in Small Scale Industry/Tiny Sector/Cottage Sector/Units registered with KVICs or KVIBs/ Units located in North Eastern States, Sikkim and J&K/ Units exporting handloom, handicrafts, hand knotted carpets, silk carpets/exporters holding golden status/ exporters exporting to countries in Latin America and CIS/sub Saharan Africa, units having ISO 9000 (series) or ISO 14000 (Series) or HACCP Certification or WHO-GMP or SEICMM level 2 status, shall be entitled for export house status on achieving average FOB/FOR value of Rs.5 crore during the preceding three licensing years or FOB/ FOR value of Rs 15 crore during the current licencing year. The same threshold limit shall be applicable to the service exporters and agri exporters (other than grains) for obtaining Export house status.

2. Export made on re-export basis shall not be counted for the purpose of recognition.

3. The exports made by a subsidiary of a limited company shall be counted towards export performance of the limited company for the purpose of recognition. For this purpose, the company shall have the majority share holding in the subsidiary company.

This issues in public interest.

(L.Mansingh)
Director General of Foreign Trade
Ex officio Addl Secretary to the Government of India

(A.B.Menon)
Dy. Director General of Foreign Trade

(F.No: 01/94/180/20/AM03/PC-IV)